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(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART – I, SECTION – I)

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

PUBLIC NOTICE NO. 2 / (PN)1997-2002
NEW DELHI : DATED THE 31st MARCH, 2001

In exercise of powers conferred under paragraph 4.11 of the Export and Import Policy, 1997-2002 as notified in the Gazette of India extraordinary, Part-II Section – 3 – Sub-section (ii) vide S.O. No. 283(E) dated 31.3.1997, the Director General of Foreign Trade hereby notify the following dispensation:-

2. Advance Licenses issued during 1992-97 Policy, shall be entitled for revalidation for a further period of six months, even if a time period of 30 months has already expired, subject to the following conditions :

- (i) This facility will be available where exports have already been completed but the licenses could not be utilized on account of expiry of these licenses.
- (ii) Application for revalidation may be submitted to the concerned Regional Licensing Authority within a period of 30 days from the date of the issuance of this Public Notice. License shall be revalidated for a period of six months from the date of endorsement of revalidation.
- (iii) No revalidation shall be effected where endorsement of transferability has already been endorsed. Similarly, no revalidation will be allowed in licenses where misrepresentation / fraud has come to the notice of any authority.

3. This issues in Public interest.

(N. L. Lakhanpal)
Director General of Foreign Trade

(Amitabh Kumar Sinha)
Deputy Director General of Foreign Trade